

(12)

NATIONAL COMPANY LAW TRIBUNAL
SINGLE BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 28/07/2017 AT 10.30 AM

PRESENT: SHRI. K. ANANTHA PADMANABHA SWAMY, MEMBER – JUDICIAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/82/(IB)/2017
NAME OF THE PETITIONER(S) : SIKA INDIA PVT LTD
NAME OF THE RESPONDENT(S) : EMAS ENGINEERS & CONTRACTORS PVT LTD
UNDER SECTION : 433 (e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
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1. T.M. HARIHARAN
1. LEELO RAMAN

Counsel for Petitioner



ORDER

Mr. T.M. Hariharan, Counsel for Petitioner present and stated that he is an Operational Creditor. He sent a private notice to the Respondent and the same is returned unserved with an endorsement as 'left'. It is observed that Petitioner has not complied the statutory requirements like filing of affidavit, bank statement u/s 9(3)(b)and(c) of I&B Code, 2016 as per notification of MCA dated 29.06.2017. In the circumstances, the petition **stands abated**.


(K. ANANTHA PADMANABHASWAMY)
MEMBER (JUDICIAL)

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